

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:114  
ANSWERED ON:29.11.2011  
REGULATING URBAN DEVELOPMENT  
Thamaraiselvan Shri R.

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the mechanism available at present for regulating urban growth in the country;
- (b) whether the Government proposes to set up an Urban Development Regulatory Authority on the lines of the Telecom Regulatory Authority of India (TRAI);
- (c) if so, the details thereof;
- (d) whether the Government has consulted various stakeholders in this regard;
- (e) if so, the views thereof and the time by which such authority is likely to become operational; and
- (f) the other measures contemplated by the Government to regulate urban development in the country?

**Answer**

MINISTER OF URBAN DEVELOPMENT (SHRI KAMALNATH)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN THE REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 114 FOR ANSWER ON 29.11.2011 REGARDING REGULATING URBAN DEVELOPMENT

- (a): Urban Development is a State subject and therefore it is regulated by individual States through their town and country planning acts. For this purpose, Master Plans for cities are prepared under the State Town and Country Planning Acts. These master plans are based on projected population and land requirement to accommodate the projected population.
- (b): The Ministry of Urban Development does not propose to set up an Urban Development Regulatory Authority on the lines of the Telecom Regulatory Authority of India (TRAI).
- (c) to (e): Do not arise in view of above.
- (f): The Ministry of Housing and Urban Poverty Alleviation has circulated a draft Real Estate (Regulation & Development) Bill, 2011 which seeks to set up a Real Estate Regulatory Authority for regulation and planned development of real estate.